

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3738  
ANSWERED ON:17.04.2002  
MTNL EMPLOYEES  
BABBAN RAJBHAR;BALIRAM

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) the number of officers of the Department of Telecommunications; Bharat Sanchar Nigam Ltd. and Mahanagar Telephone Nigam Ltd. who opted the premature retirement during the last two years;
- (b) whether it is a fact that most of these officers have taken up jobs in various multinational companies and using their contacts for the benefit of their respective companies; and
- (c) if so, the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SIKDAR)

(a) The number of officers who opted for the premature retirement during last two years is as follows:

Year 2000

Group - A 65 officers  
Group - B 131 officers

Year 2001

Group - A 113 officers  
Group - B 172 officers

(b) & (c) : Rule 10 of CCS (Pension) Rules requires a pensioner, who held a Group `A` post to obtain prior permission for acceptance of commercial employment within a period of two years of their retirement. After expiry of two years no prior permission is required.

The pensioner is also required to file a declaration with regard to acceptance/non-acceptance of commercial employment with the Pension Disbursing Officer on half-yearly basis within the period of 2 years of his retirement . The fact that retired officers have taken up employment in companies comes to the notice of Government only when they apply to seek permission under Rule-10 of CSS (Pension) Rules.

Thus, either through the mechanism of prior permission for commercial employment or declaration by the pensioner with Pension Disbursing Officer, Government comes to know of the job taken by retired officers. Otherwise, there is no set mechanism to check the activities of retired officers.